

PROPERTY RETURN FOR THE YEAR 2015
(As on 01.01.2016)

1.	Name of the Officer	Alok Samantarai
2.	Service to which officer belongs	Indian Corporate Law Service
3.	Present Post held	Director Inspection and Investigation (Policy)
4.	Present pay	Rs.55,390/- + G.P. Rs.10,000/-
5.	Office	Ministry of Corporate Affairs, (HQ), Shastri Bhawan New Delhi - 110001
Property Details		
6.	Description of the property	Residential
7.	Precise location (full address)	1. At Rover's Street, PO Buxibazar, Cuttack – 753001. (Odisha) 2. Plot No. 59, Prachi Enclave, Phase – 1, Chandrashekherpur, Bhubaneswar. (Odisha)
8.	Area of land in case of landed property	1. A0.061 Decimals 2. 2400 Square feet
9.	Nature of land (state whether residential/agricultural etc.)	1. Residential – two storey building 2. Residential (a building constructed with permission from the Ministry)
10.	Extent of interest	1. Full 2. Full
11.	If not in own name, state in whose name and relationship with govt. servant	1. Not Applicable 2. Not Applicable.
12.	Date of acquisition	1. Ancestral. 2. The property was allotted on the basis of a lottery by Bhubaneswar Development Authority (BDA) and I got the same on long term basis for a consideration of Rs.2.88 lakhs. The said fact has been intimated to the Ministry and permission obtained.
13.	How acquired (whether by purchase, lease, mortgage, inheritance, gift or otherwise, name, address, connection with govt. servants and other details of person from whom acquired etc be given). (See note below)	1. Ancestral property. The above building fall on my share on a partition suit between my family members in the Court of Civil Judge (Sr. Division), Cuttack bearing T.S. No. 204 of 2002. In the final decree the above property was allotted to me along with my mother. After death of my mother on 4.4.2009, I became the absolute owner of the same. 2. As stated in column 12, the said plot was allotted on the basis of a lottery by the Bhubaneswar Development Authority (BDA).
14.	Value of the property. (See note below)	1. Not ascertained. 2. The total cost of land and building comes to Rs.24,02,486/- at the time of acquisition and construction.
15.	Particulars of sanction of prescribed authority, if any.	1. Intimation has been given regarding the above suit to the Ministry. 2. The above acquisition of land and building has been intimated to the Ministry. For construction of the building permission was granted by Ministry vide O.M. No. 29011/19/2001-vig. Dated 20.02.2008. The completion of the building has been intimated to the Ministry on 06.10.2009.
16.	Total annual income from the property	1. Not Applicable. 2. For Annual rental income IT return is being filed showing the actual income from the said property.
17.	Any other details	Nil

Signature 

Date : 27.01.2016
Place: New Delhi